### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

## LOK SABHA STARRED QUESTION NO. 92 TO BE ANSWERED ON FRIDAY, THE 05<sup>TH</sup> DECEMBER, 2025

#### SUPREME COURT COLLEGIUM RECOMMENDATIONS

#### \*92. SHRI MATHESWARAN V S:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the case to case details of the number of Supreme Court collegium recommendations on transfer of High Court Judges for which the Government sought reconsideration from 2014 till date; and
- (b) whether the Government has sought reconsideration of the Supreme Court collegium recommendation dated 25th and 26th August, 2025 on the transfer of a High Court Judge from Madhya Pradesh to Chhattisgarh, if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

#### (SHRI ARJUN RAM MEGHWAL)

(a) and (b): A statement is laid on the Table of the House.

# STATEMENT REFERRED TO IN REPLY TO PARTS (A) AND (B) IN RESPECT OF LOK SABHA STARRED QUESTION NO. 92 FOR ANSWER ON 05.12.2025 REGARDING 'SUPREME COURT COLLEGIUM RECOMMENDATIONS'

(a) and (b): Article 222 of the Constitution stipulates that the President may, after consultation with the Chief Justice of India, transfer a Judge from one High Court to any other High Court. As per the Memorandum of Procedure (MoP) for appointment and transfer of High Court Judges, the proposal for transfer of High Court Judges is initiated by the Chief Justice of India in consultation with four senior most puisne Judges of the Supreme Court.

The MoP further provides that the Chief Justice of India is also expected to take into account the views of the Chief Justice of High Court from which the Judge is to be transferred, as also the Chief Justice of the High Court to which the transfer is to be effected, besides taking into account the views of one or more Supreme Court Judges who are in position to offer views. The personal factors relating to the concerned Judge, including the Chief Justice, and his response to the proposal, including his preference of places, should invariably be taken into account by the Chief Justice of India and the first four puisne Judges of the Supreme Court before arriving at conclusion on the proposal. All transfers are to be made in public interest i.e. for promoting better administration of justice throughout the country. No timeline has been prescribed in the MoP for transfer of judges from one High Court to another.

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